CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 85068 of 2019

(Arising out of Order-in-Appeal No. NA/GST/A-III/196-201/2018-19 dated 27.08.2018 passed by the Commissioner of GST and CX. (Appeals-III), Mumbai)

M/s Piramal Enterprises ....Appellant
4th Floor, Piramal Towers,
G.K. Marg, Lower Parel,
Mumbai-400013

VERSUS

Commissioner of CGST, Mumbai Central ....Respondent
9th Floor, Piramal Chambers,
Jijibhoy Lane, Lalbaug, Parel,
Mumbai-400012

WITH

(i) Service Tax Appeal No. 85069 of 2019 (M/s. Piramal Enterprises); (ii) Service Tax Appeal No. 85070 of 2019 (M/s. Piramal Enterprises); (iii) Service Tax Appeal No. 85071 of 2019 (M/s. Piramal Enterprises); (iv) Service Tax Appeal No. 85072 of 2019 (M/s. Piramal Enterprises)

(Arising out of Order-in-Appeal No. NA/GST/A-III/196-201/2018-19 dated 27.08.2018 passed by the Commissioner of GST and CX. (Appeals-III), Mumbai)

APPERANCE:

Shri Mehul Jiwani, C.A. for the Appellant

Shri Dharmendra Singh, Supdt., Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85984-85988/2021

Date of Hearing: 22.03.2021
Date of Decision: 22.03.2021

Appellant has sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and it has been accepted through a declaration prescribed in discharge certificate issued by the competent authority. Learned Advocate for the appellant submits for withdrawal of the appeal.

2. Learned Authorised Representative also admits no outstanding dues against the appellant, as reflected in Form No. SVLDRS-4 submitted by him.

3. In accordance with the provisions of the scheme, appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

HK